

**Central Administrative Tribunal  
Principal Bench, New Delhi**

**OA No.2174/2018**

New Delhi, this the 30<sup>th</sup> day of November, 2018

**Hon'ble Ms. Praveen Mahajan, Member (A)**

Munesh Kumar Meena  
Loco Pilot Goods  
Aged about 40 years  
S/o Shri Girraj Prasad Meena  
R/o 85 /A-2, Railway Colony  
Tughlakabad, New Delhi – 110 044  
(Presently in Ghaziabad)

... Applicant

(By Advocate: Shri Ajit Kakkar)

**VERSUS**

1. Union of India through  
The Secretary, Ministry of Railways  
Rail Bhavan, Raisina Road  
Rajpath Area Central Secretariat  
New Delhi, Delhi – 110 001.
2. The General Manager  
Northern Railway  
Baroda House  
New Delhi – 110 001.
3. Sr. D.P.O.  
DRM Office, Northern Railway  
Staright Entry Road  
New Delhi – 110 055. ...Respondents

**O R D E R (Oral)**

Heard the learned counsel for the applicant for some time.

2. At the outset, the learned counsel for the applicant, Shri Ajit Kakkar states that the applicant will be satisfied if his

representation dated 15.12.2017 (Annexure A-1) is decided by the respondents in an appropriate manner.

3. In view of the limited prayer made by the applicant, without going into the merits of the case, the respondents are directed to consider the aforesaid representation dated 15.12.2017 of the applicant for consideration of pension under CCS (Pension) Rules, 1972, as per rules by taking into account all the points raised by the applicant in his representation.

4. This may be done by way of passing a reasoned and speaking order within a span of three months from the date of receipt of a certified copy of this order. The OA is, accordingly, disposed of, at the admission stage itself.

**(Praveen Mahajan)  
Member (A)**

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